

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

24.2.99

SJM Seen the petition. Heard Shri S.P.Sarangi, learned counsel for the petitioner and Shri A.K. Bose, learned Senior Standing Counsel on whom a copy of the petition has been served. After hearing submissions of learned counsels for both sides, we feel that this O.A. can be disposed of at the admission stage by issuing appropriate direction to the respondents.

The short facts of this case are that for filling up of the post of E.D.D.A., Olara B.O. the Departmental authorities called for names ~~from~~ the Employment Exchange as also issued public notice inviting applications in accordance with circular at Annexure-2. The case of the applicant is that he has all the necessary eligibility for the post of E.D.D.A. It is submitted that the last date of submitting applications was 16.2.1999 and in response to the public notice the applicant submitted his application with all necessary documentation by 13.2.1999. It is further submitted by the learned counsel for the petitioner that even though the applicant has all the necessary qualifications and is entitled to be considered for the above post, the departmental authorities are going to consider the candidature only those persons whose names have been sponsored by the Employment Exchange and this, according to learned counsel for the petitioner is contrary to the direction of D.G.(Posts) vide Annexure-2 to the O.A. In view of this it is submitted by the learned counsel for the petitioner that a direction be issued to the departmental authorities to consider the candidature of the applicant along with others in the field for the post of E.D.D.A., Olara B.O.

SJM: After hearing the learned counsels for both sides, we dispose of this Original Application with a direction to departmental authorities, more particularly, Res.3, to consider the candidature of the applicant for the post of E.D.D.A., Olara B.O. strictly in accordance with rules. The above direction is subject to condition that candidature of the applicant ~~will~~ should be considered in case

free copy of
the order
dt 24.2.99
may be given
to the counsel
for both sides

RAT
24/2/99

Received
S 24.2.11

Received copy of the
order dt 24/2/99
Rat 24/2/99

Received copy
order 24/2/99
Rat 24/2/99
At MR. A.K. Dutt
S/o S.C.C.G.
dt 16.4.99

his application has been received by the departmental authorities within the last date of receipt of applications and his application is complete in all respect.

With the above direction O.A. is disposed of at the admission stage. No costs.

16/4/99
VICE-CHAIRMAN

MEMBER (JUDICIAL)